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## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.C.P. NO. 151 of 1993 IN D.A. NO. 281 of 1988

New Delhi this the 14th day of February, 1995

HON BLE SHRI JUSTICE S. C. MATHUR, CHAIRMAN HON BLE SHRI P. T. THIRUVENGADAM. MEMBER(A)

TRC Scientific Officers (Class-I) Association through Shri Vinay Topa, Secretary, Telecommunication Engineering Centre, Khurshidlal Bhawan, Janpath, New Delhi-110001.

Applicant

( By Advocate Shri Rajeev Bansal for Shri B. K. Aggarwal )

## Versus

1. H. P. Wagle,
Chairman,
Telecom Commission,
Ministry of Communications,
Sanchar Bhawan, 20 Ashok Road,
New Delhi - 110001.

Respondent

( By Advocate Shri M. M. Sudan )

## DRDER (ORAL)

Shri Justice S. C. Mathur -

Learned counsel for the applicant states that the judgment of the Tribunal has since been complied with. In view of this statement, the contempt application is consigned to record and the notice issued is hereby discharged. There shall be no orders as to costs.

2. Learned counsel for the respondent has produced a copy of the gazette notification dated 12.7.1994. Place the same on record.

2 3. Dec

(P. T. Thiruvengadam)
Member (A)

( S. C. Mathur )
Chairman